



**IN THE INCOME TAX APPELLATE TRIBUNAL,
CUTTACK BENCH, CUTTACK**

**BEFORE S/SHRI CHANDRA MOHAN GARG, JUDICIAL MEMBER
AND ARUN KHODPIA, ACCOUNTANT MEMBER**

ITA No.222/CTK/2020
Assessment Year : 2019-2020

Satya Sai Seva Sangh, 59, Satya Sai Seva Sangh, Khandagiri Area, Tapovan, Bhubaneswar.	Vs .	CIT (Exemption), Hyderabad
PAN/GIR No.AALAS 8638 J		
(Appellant)	..	(Respondent)

Assessee by : Shri Sunil Mishra, AR
Revenue by : Shri M.K.Goutam, CIT (DR)

Date of Hearing : 11/3/ 2022
Date of Pronouncement : 11 /3/2022

ORDER

Per C.M.Garg, JM

This is an appeal filed by the assessee against the order of the CIT(E), Hyderabad dated 17.8.2020 for the assessment year 2019-20.

2. Vide petition dated 11.3.2022, the assessee sought to withdraw the appeal filed before the Tribunal on the ground that the assessee has already availed registration u/s.10923C) of the Act, to which, Id CIT DR did not have any objection.

3. In the result, appeal filed by the assessee is dismissed as withdrawn.

Order pronounced on 11 /3/2022.

Sd/-
(Arun Khodpia)
ACCOUNTANT MEMBER

sd/-
(Chandra Mohan Garg)
JUDICIAL MEMBER

Cuttack; Dated 11/03/2022

B.K.Parida, SPS (OS)

Copy of the Order forwarded to :

1. The Appellant : Satya Sai Seva Sangh,
59, Satya Sai Seva Sangh, Khandagiri Area,
Tapovan, Bhubaneswar
2. The Respondent. CIT (Exemptions), Hyderabad
3. The CIT(A)-, Bhubaneswar
4. DR, ITAT, Cuttack
5. Guard file.
//True Copy//

By order

Sr.Pvt.secretary
ITAT, Cuttack